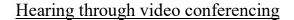
CENTRAL ADMINISTRATIVE TRIBUNAL JAMMU BENCH, JAMMU





O.A./61/00205/2021

This the 10th day of February, 2021

HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J) HON'BLE MR. ANAND MATHUR, MEMBER (A)

Wasim Akram S/o Mohd Hanief, R/o Village Kalai, Tehsil Haveli, District Poonch, age 26 years..

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(Advocate: Mr M.I. Sher Khan)

Versus

- 1. UT of Jammu and Kashmir through Commissioner/Secretary to Govt. PDD Department, Civil Secretariat, Jammu/Kashmir. Pin 180001.
- 2. Chief Engineer, PDD, EM & RE, Jammu. Pin 180001.
- 3. Executive Engineer, PDD, EM & RE, Division Poonch. Pin 185101.
- 4. Assistant Executive Engineer, PDD, EM & RE, Division Surankote. Pin 185101.

.....Respondents

(Advocate:- Mr. Amit Gupta, A.A.G.)

ORDER [ORAL]

Hon'ble Mr. Anand Mathur, Member (A):

Learned counsel for the applicant submits that the applicant has filed present OA seeking issuance of direction to the respondents for regularization, payment of salary/honorarium as applicant was engaged as Lineman/daily wager in the year 2013. He further submits that the applicant is entitled to work continuously in view of SRO 520/2017 issued by the Government.

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2. During course of arguments, learned counsel for the applicant submits

that the applicant would be satisfied if a direction is given to the respondent

No. 2 to consider and decide the representation of the applicant dated

20.06.2020 in light of SRO 520 of 2017, by passing a reasoned and speaking

order within a stipulated period of time.

3. In view of the submissions made by learned counsel for the applicant

seeking limited direction, the O.A. is disposed of with a direction to the

respondents to consider and decide the representation of the applicant dated

20.06.2020 by passing a reasoned and speaking order in accordance with the

relevant rules and intimate the same to the applicant, within a period of three

weeks from the date of receipt of a certified copy of this order. Respondents

shall consider the case of the applicant in light of SRO 520 of 2017.

4. It is made clear that we have not expressed any opinion on merits of

the case while disposing of the present OA.

5. No order as to cost.

(ANAND MATHUR) MEMBER (A) (RAKESH SAGAR JAIN) MEMBER (J)

ss/-